

CBI Vs. Sudhir Kumar Jain & Ors.

CC No. 368/2019

06.10.2020

Present: Sh. A.K. Kushwaha, Ld. PP for CBI.
A-1, A-2, A-5 and A-6 on bail.
Sh. Balasubramanian Ramesh, Ld. Counsel for A-1.
Ms. Maneka Khanna, Ld. Counsel for A-2 & A-3.
Sh. Vikas Walia, Ld. Counsel for A-4.
Ms. Ranjana Roy, Ld. Counsel for A-5.
Ms. Tarannum Cheema and Sh. Akshay Nagaranjun, Ld. counsels for A-6.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

This is a contested matter at the stage of prosecution evidence. In view of the circular No.Power/Gaz/RADC/202/E-7784-7871 dated 30.07.2020 issued by Ld. District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI), RADC, New Delhi, pursuant to Order No. 26/DHC/2020 dated 30.7.2020 of Hon'ble High Court of Delhi and circular No. E-10559-10644/Power Gaz/RADC/2020 dated 28.8.2020, New Delhi, evidence cannot be recorded. Accordingly, case is adjourned for PE on **06.11.2020**.

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

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(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
06.10.2020

**CBI Vs Amit Arora & Ors.
CC No. 363/2019**

06.10.2020

**Present: Sh. A. K. Kushwaha, Ld. PP for CBI.
Sh. Ravi Bassi, Ld. Counsel for A-1.
Sh. Sanyam Malik, Ld. Counsel for A-2.
Ms. Menaka Khanna, Ld. Counsel for A-3.
Sh. Rahul Yadav, Ld. counsel for A-4.
Sh. Neelkanth Joshi, Ld. counsel for A-5.
Sh. Mohit Saroha, Ld. counsel for A-6 & A-7.**

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

Applications for release of passport and supply of documents under Section 207 Cr.P.C. filed before the lock down by the accused persons are stated to be pending.

IO still has to file affidavit to the effect that all unrelayed upon documents have been returned to the concerned persons. Issue fresh notice to the IO for filing the affidavit in terms of earlier order.

Put up on **17.10.2020** for filing affidavit by the IO and consideration of all pending applications/further proceedings.

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

**ANIL
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**(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi.
06.10.2020**